

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 133/2020  
PS : Karawal Nagar  
State Vs. Unknown  
Vehicle No. DL-1Z- C7233**

18.01.2021

**Proceedings conducted through VC.**

**Present application has been moved on behalf of  
applicant for releasing vehicle bearing no. DL-1Z-  
C7233 on superdari.**

Present: Mr. R.C.S. Bhadoriya, Ld. SPP for State.  
Mr. Manoj Yadav, Ld. Counsel for applicant.

Heard.

IO has filed reply. In the reply it has been stated that the vehicle is in completely burnt condition. The State has no objection if the vehicle is released on superdari to the applicant.

Considering the same, the said seized vehicle be released to the applicant in view of judgment of Hon'ble High Court of Delhi in *Manjeet Vs. State, CRL.M.C. 4485/2013 and Crl. M.A. No.16055/2013*, decided on 10<sup>th</sup> September, 2014 against proper receipt and before releasing the vehicle in question, IO/SHO is directed to prepare the punchanama of vehicle in question and take photographs from different angles in the presence of

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complainant, accused and some independent witness alongwith photographs of engine and chasis number of vehicle in question. He will also take the counter signature of complainant/witness and accused on the above said photographs. IO/SHO is also directed to file said panchnama and photographs alongwith their negatives or appropriate certificate under Section 65-B of Evidence Act if photographs have been taken from digital device, with the final report. SHO concerned is also directed to ensure compliance of the above said terms and conditions. Application is disposed of accordingly.

Original application be filed in the court within two days.

Order be uploaded on the Server.

Dinesh Kumar

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Kumar  
Date: 2021.01.18 13:41:08  
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(DINESH KUMAR)

**CMM/NE/KKD/DELHI/18.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 351/2020  
PS Bhajan Pura  
State Vs. Abbas**

18.01.2021

**Proceedings conducted through VC.**

**This is an application for transferring the accused  
from Tihar Jail to Mandoli Jail.**

Present: None

Be listed on **28.01.2021**.

Order be uploaded on the server.

**Dinesh  
Kumar**

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Date: 2021.01.18  
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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/18.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.144/2020  
PS Gokal Puri  
State Vs. Ashok @ Akash  
UJ/s. 147/148/149/380 IPC**

18.01.2021

**Proceedings conducted through VC.**

**This is an application moved on behalf of  
applicant/accused for grant of bail.**

Present: Mr. R.C.S. Bhadoriya, Ld. SPP for State.  
Mr. Rajesh Sharma, Ld. Counsel for applicant/  
accused.  
Accused is stated to be on interim bail.

Part arguments on application heard.

Ld. Counsel for applicant/accused seeks some time  
for further arguments to clarify the objection raised by the  
Prosecution.

At request, be listed on **21.01.2021**.

Order be uploaded on the server.

**Dinesh  
Kumar**

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Dinesh Kumar  
Date: 2021.01.18  
13:42:12 +05'30'

**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/18.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 87/2020  
PS : New Usman Pur  
State Vs. Mohd. Mukarram**

18.01.2021

**Proceedings conducted through VC.**

**This is an application moved on behalf of  
applicant u/s. 207 Cr.P.C.**

Present: Mr. R.H. Zaidi, Ld. Counsel for applicant.

Ld. Counsel submits that no E-challan has been  
supplied to him.

IO is directed to supply the complete copy of charge  
sheet and CD of E-challan to Ld. Counsel for  
applicant/accused before the next date of hearing.

Be listed on date fixed i.e. **22.01.2021.**

Order be uploaded on the server.

**Dinesh Kumar**

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Date: 2021.01.18 13:41:55  
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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/18.01.2021**